

(e) It is not possible at present to indicate when the investigations are likely to be completed.

बिडेन से सहायता

* 382. श्री ल० जे० साबलत :
 श्री ए० जे० फिलिपु :
 जे० ल० ल० मडली :
 श्री ब्रिटिश कुमार बीबरी :
 श्री यक्षपाल सिंह :
 श्री विश्वनाथ पाण्डेय :

क्या बिल संजी यह बताने की कृपा करेंगे कि :

(क) क्या ब्रिटिश सरकार ने कोई ऐसा संकेत दिया है कि वह गत वर्ष दी गई सहायता से 10 प्रतिशत अधिक सहायता देने को तैयार है;

(ख) यदि हां, तो उसका स्वरूप क्या है;

(ग) क्या इस बारे में ब्रिटिश सरकार और भारत सरकार के अधिकारियों के बीच कोई बातचीत हुई है तथा क्या कोई निष्कर्ष निकाला गया है; और

(घ) यदि हां, तो उसका ज्वारा क्या है?

उप-प्रश्न संज्ञा; तथा बिल संज्ञा (जी रोटरजी केसाई) : (क) जी, नहीं।

(ख) में (घ). वे सवाल पैदा ही नहीं होते।

Fertilizer Production

* 383. श्री C. K. Bhattacharyya:
 श्री Shishankar Prasad:

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether it is a fact that the target of two million tonnes additional nitrogen capacity for fertilizers by the end of the Third Plan period could not be achieved and the shortfall was substantial; and

(b) if so, the causes which led to this shortfall?

The Minister of Planning, Petroleum and Chemicals and Social Welfare (Shri Asoka Mehta): (a) The target for the Third Plan was 1 million tonnes of nitrogen capacity against which the capacity achieved was 0.585 million tonnes.

(b) The shortfall was mainly due to delay or failures in the implementation of fertilizer projects in the private sector.

Unaccounted Money

* 384. Shri Deven Sen:
 Shri Madhu Limaye:

Will the Minister of Finance be pleased to state:

(a) whether Government's attention has been drawn to the method used to convert 'black money' to 'white' viz "investing" in agriculture and showing the "black money" as "agricultural income" which is not taxed in several States; and

(b) if so, the steps proposed to check this leakage/evasion of tax by conversion of unaccounted money?

The Minister of State in the Ministry of Finance (Shri K. C. Pant): (a) Yes, Sir, Government are already aware of such practices.

(b) During the assessment proceedings, whenever they come across investments in agricultural lands or income alleged to be agricultural, Income-Tax Officers require the assessee concerned to adduce evidence regarding the source of investment in agricultural land, or to prove the extent of agricultural income, as the case may be. Where necessary, the Income-tax Officers also make independent enquires. If the explanation furnished is not tenable or if the claim is not substantiated by evidence, the amount of the investment and/or alleged agricultural income is assessed to income-tax as undisclosed income. As the practice adopted by assessors, as well as the manner of dealing with such cases, are already known to the departmental officers, no special steps in this connection are considered necessary.